

REGISTRAR COURT. 2

SECTION III

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C)

No(s). 34785/2014

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T.)

WITH

SLP(C) No. 34790/2014

(With appln.(s) for c/delay in filing SLP and appln.(s) for c/delay
in refiling SLP and appln.(s) for exemption from filing O.T. and
Interim Relief)

Date : 14/12/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr. Gaurav Agarwal, Adv.
Mr. Abhishek Sharma, Adv.

Ms. Rashmi Singh, Adv.

For Respondent(s)

Mr. Ashutosh Kumar Sharma, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.Mr. Suraj Singh, Adv.
Mr. Pradeep Misra, Adv.UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.34785/2014

Signature Not Verified

Digitally signed by
Madhu Grover

Date: 2015.12.14

16:30:23 SCT

Reason:

The office report indicates that although by order da
ted29.9.2015 of this Court four weeks time as last chance was given to
the Learned Counsel for the petitioner to take fresh steps for the

Item No.70

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service of notice to the unserved respondents, yet he has not done
the needful within the period stipulated in the order. Viewed in
that context, the matter shall be processed for listing before the
Hon'ble Judge in Chambers for further future directions. Await
orders. List thereafter.

SLP(C) No. 34790/2014

Four weeks time, as last chance is given to all the respondents to file the counter affidavit.
List again on 18.2.2016.

(M V RAMESH)
Registrar

MG